

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 1727/2017

New Delhi this the 17th day of May, 2017

Hon'ble Mr. V.Ajay Kumar, Member (J)

Smt. Padma Bhatnagar aged 60 years (LDC),
W/o Sh. Ajit Kumar Bhatnagar,
R/o D-203, Lajpat Nagar, Sahibabad,
Distt. Ghaziabad, U.P. ... Applicant

(By Advocate: Shri S.B.S.Vashistha)

Versus

East Delhi Municipal Corporation
Through its Commissioner,
Udyog Sadan, 419, FIE, Industrial Area.
Patparganj,
Delhi-110092. ... Respondent

O R D E R (ORAL)

Heard learned counsel for the applicant.

2. The applicant, a retired LDC filed the O.A. seeking following reliefs :-

"It is therefore most humbly prayed that the respondents be directed to fix the pension and pay the arrears of pension, commutation of pension, gratuity, G.I.S., arrears of M.A.C.P. and pay fixation as per seventh pay commission with interest at the rate of 18% per annum in the interest of justice. Any other relief which the Hon'ble Tribunal deem fit and proper in the facts and circumstances of the case be also granted to the applicant."

3. It is submitted that the applicant made representation dated 23.03.2016 and also got issued a legal notice, but no orders have been passed by the respondents till date.

4. In the circumstances, the OA is disposed of at the admission stage without going into merits of the case, by directing the respondent to consider the claim of the applicant and to pass appropriate speaking and reasoned orders within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(V. AJAY KUMAR)
MEMBER(J)**

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